GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 587 TO BE ANSWERED ON 3RD DECEMBER, 2025

ONORC SCHEME IN MAHARASHTRA

†587. SHRI BALYA MAMA SURESH GOPINATH MHATRE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the name of the districts of Maharashtra where One Nation, One Ration Card (ONORC) scheme has been implemented completely and the districts in which the work is in progress;
- (b) whether the Government has received complaints regarding the black marketing or technical irregularities in food distribution at the fair price shops in Maharashtra;
- (c) if so, the district-wise details thereof and the steps taken by the Government to improve it; and
- (d) whether the number of pending cases is increasing in the consumer forum in Maharashtra and if so, the details thereof, district-wise along with the details of the schemes being formulated by the Government for the early disposal of these cases?

ANSWER

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

- (a): The nationwide portability of ration cards is popularly known as the One Nation One Ration Card (ONORC) feature, is enabled in all 36 States/UTs (including Maharashtra).
- (b) & (c): Targeted Public Distribution System (TPDS) under the National Food Security Act (NFSA), 2013 is operated under the joint responsibility of the Central and the State/ Union Territory (UT) Governments. Central Government is responsible for procurement, allocation and transportation of foodgrains up to the designated depots of the Food Corporation of India (FCI). The operational responsibilities for allocation of foodgrains within the States/ UTs, identification of eligible beneficiaries, issuance of ration cards to them, distribution of foodgrains to eligible beneficiaries under TPDS, issuance of license to Fair Price Shop dealers, supervision over and monitoring of functioning of FPSs etc., rest with the concerned State/ UT Governments.

Accordingly, as and when complaints relating to PDS are received in this Department from any source, they are sent to the State/ UT Governments concerned for inquiry and appropriate action. However, no specific complaints regarding the black marketing or technical irregularities in food distribution at the fair price shops in Maharashtra have been received.

(d): The operational responsibilities relating to ration cards, Fair Price Shops and their dealers, distribution of foodgrains, issuance of licences to FPS dealers, and the supervision and monitoring of FPS functioning rest with the respective State/UT Governments. Accordingly, grievances pertaining to such operational matters are handled by the concerned State Government.

In the State of Maharashtra, 6,959 grievances have been received through various platforms, including the State grievance portal, NFSA portal, INGRAM, National Consumer Helpline, UMANG App, Mera Ration App, Anna Sahayata, and ASHA. These grievances have been forwarded to the State Government for necessary action.
